

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 4072
TO BE ANSWERED ON 10.08.2016**

SECURITY OF STATIONS FROM TERRORISTS

4072. SHRI MD. BADARUDDOZA KHAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government is aware of the fact that railway stations across the country are most vulnerable places for terrorist attacks and if so, the details thereof;**
- (b) whether the Government proposes to upgrade the security of railway stations in the country in view of increasing terrorist attacks on airports and railway stations globally; and**
- (c) if so, the details of the measures taken to upgrade the security of railway stations in the country and if not, the reasons therefor?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 4072 BY SHRI MD. BADARUDDOZA KHAN TO BE ANSWERED IN LOK SABHA ON 10.08.2016 REGARDING SECURITY OF STATIONS FROM TERRORISTS

(a): No, Madam. It is not a fact that the stations across the country are most vulnerable for terrorist attacks. However, few stations located in militancy/ insurgency prone areas are more vulnerable for such attacks.

(b) & (c): Policing on Railways is a State subject and prevention of crime, registration of cases and their investigation in Railway premises as well as on running trains is, therefore, the statutory responsibility of the State Governments, which they discharge through Government Railway Police. Railway Protection Force supplements the efforts of Government Railway Police by deploying its staff for escorting of important trains in affected areas and access control duties at important and sensitive stations.

Measures initiated by Railways to upgrade security of railway stations in the country include access control, surveillance through close circuit television cameras at major stations, approval of Integrated Security System at 202 sensitive stations, operationalisation of All India Security Helpline (182), prosecution of offenders under relevant provisions of the Railways Act, etc.
